

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI
ORDER

In partial modification to this office order No.22185-22197/F.1(3)/Gaz/2024, dated 04.04.2024, the following Committee is hereby re-constituted, **with immediate effect.**

Name of the Committee	Name of Judicial Officers	Designation
To supervise/monitor the implementation of directions given by the Hon'ble Supreme Court of India in the matter titled "Satender Kumar Antil Vs. Central Bureau of Investigation", Arnesh Kumar vs. State of Bihar, Siddharth vs. State of UP, Bhim Singh vs. UOI by Criminal Courts in Central District, to sensitize the Judicial Officers	Sh. Raj Kumar, Addl. Sessions Judge-05 (Central)	Chairperson
	Sh. Ram Lal Meena, Spl. Judge, Electricity-02 (Central)	Member
	Sh. Rakesh Kumar-IV, Addl. Sessions Judge-02 (Central)	Member

However, the correspondence with the Hon'ble High Court will be done only through the undersigned.


(SANJAY GARG-I)


Principal District & Sessions Judge (HQs)
Delhi

No. 29674-29683/F.1(3)/Gaz/2024

Dated 02 MAY 2024

Copy forwarded for information & necessary action to :-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Ld. Pr. District & Sessions Judge (West), Tis Hazari Courts, Delhi.
3. The Officers concerned.
4. The AO(J)/Branch In-Charge, General Branch, (Central), Tis Hazari Courts, Delhi.
5. The P.S. to the undersigned.
6. The Website Committee (English/Hindi), Tis Hazari Courts, Delhi.
7. The R&I Branch (Central) for uploading on LAYERS.


Principal District & Sessions Judge (HQs)
Delhi